

of India, dated the 17th January, 1970.

(xv) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1970, published in Notification No. G.S.R. 80 in Gazette of India dated the 17th January, 1970.

(xvi) The Twenty-third Amendment of 1969 to the Indian Administrative (Pay) Rules, 1954, published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1970.

(xvii) The First Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 163 in Gazette of India dated the 31st January, 1970. [Placed in Library. See No. LT-2629/70].

(b) A copy of the Citizenship (Second Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2795 in Gazette of India dated the 27th December, 1969, under sub-section (4) of the section 18 of the Citizenship Act, 1955. [Placed in Library. See No. LT-2630/70].

#### Annual Accounts of Madras Port Trust

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): I beg to lay on the Table a copy of the Annual Accounts of the Madras Port Trust for the year 1967-68 and Audis Report thereon. [Placed in Library. See No. LT-2631/70].

श्री शिवचन्द्र भ्वा (मधुबनी): अध्यक्ष महोदय, मन्त्री महोदय ने मद्रास पोर्ट ट्रस्ट के लिये यहां पर वार्षिक लेखा रखा है और वह 1967-68 के साल के लिये है। यह 1970 का साल है। मोटे तौर पर अब हिसाब किया जायेगा 1970-71 के लिये। मैं जानना चाहता हूँ कि 1967-68 की रिपोर्ट तीन साल के बाद

वर्षों घाई ? क्या सरकार ने फंसला कर दिया है कि यह महकमा या और महकमे इसी रफतार से चलेंगे ? यदि नहीं, तो क्या मन्त्री महोदय यह आश्वासन देंगे कि आइन्दा इतनी बेरी नहीं होगी और साल खत्म होने के बाद जल्दी ही प्रकाउन्ट्स को रखा जायेगा ?

श्री इकबाल सिंह: जहां तक इस बात का ताल्लुक है, मैं कह सकता हूँ कि हम कोशिश कर रहे हैं कि बेरी न हो। हम उन को रिमाइन्ड कराते हैं कि रिपोर्ट प्राये। जब ब्राडिट रिपोर्ट प्राती है तभी हम ला सकते हैं, लेकिन हम कोशिश करेंगे कि यह जल्दी हो सके।

#### ESTIMATES COMMITTEE

##### Hundred and Fifth Report

SHRI THIRUMALA RAO (Kakinada): I beg to present the Hundred-fifth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in their Fifty-first Report on the erstwhile Ministry of Petroleum and Chemicals—Oil India Limited.

12.20 hrs.

#### PUBLIC ACCOUNTS COMMITTEE

##### Eighty-eighth and Ninetieth Report

SHRI ATAL BIHARI VAJPAYEE (Balrampur): I beg to present the following Reports of the Public Accounts Committee:

- (1) Eighty-eighth Report on action taken by Government on the recommendations contained in their Forty-first Report on para 41 of Audit Report (Civil), 1968 relating to the Ministry of Home Affairs regarding avoidable expenditure.
- (2) Ninetieth Report on action taken by Government on the recommendations contained in their Fifty-fifth Report on Finance Accounts of Central Government 1966-67—

(Shri Atal Bihari Vajpayee)

Chapters I and II of Audit Report 12.21 hrs.  
(Civil), 1968.

### COMMITTEE ON PUBLIC UNDERTAKINGS

#### Fifty-seventh and Fifty-eighth Report

SHRI BAL RAJ MADHOK (South Delhi) : I beg to present the following Reports of the Committee on Public Undertakings :

- (1) Fifty-seventh Report on action taken by Government on the recommendations contained in their Forty-third Report on Sindri Unit of Fertilizer Corporation of India Limited. [Paras in Section II of Audit Report (Commercial), 1968].
- (2) Fifty-eighth Report on action taken by Government on the recommendations contained in their Twenty-fifth Report on Praga Tools Limited [Paras in Section IV of Audit Report (Commercial), 1968.]

### PATENTS BILL

#### (i) Report of Joint Committee

SHRI R. BARUA (Jorhat) : I beg to present the Report of the Joint Committee on the Bill to amend and consolidate the law relating to patents.

#### (ii) Evidence

SHRI R. BARUA : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to amend and consolidate the law relating to patents.

#### (iii) Study Notes

SHRI R. BARUA : I beg to lay on the Table a copy of the Study Notes on the visits undertaken by the Study Groups of the Joint Committee on the Bill to amend and consolidate the law relating to patents.

### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH):  
With your permission, Sir, I rise to announce  
that Government Business in this House  
during the week commencing 2nd March,  
1970, will consist of :

- (1) Further discussion on the Presi-  
dent's Address.
- (2) General discussion on the Railway  
Budget for 1970-71.
- (3) Discussion on the Resolution seek-  
ing disapproval of the Banking Com-  
panies (Acquisition and Transfer  
of Undertakings) Ordinance, 1970  
by Shri Beni Shanker Sharma and  
others and consideration and pass-  
ing of the Banking Companies  
(Acquisition and Transfer Under-  
takings) Bill, 1970.

SHRI MANUBHAI PATEL (Dabhoi) :  
During the last session and previous to that  
also, Government had agreed to bring the  
Tekchand Commission Report before the  
House for consideration. They are not bring-  
ing it at all. At least during this session,  
this being a longer session, they can accom-  
modate and bring that report for dis-  
cussion.

SHRI BAL RAJ MADHOK (South  
Delhi) : We have been asking the Govern-  
ment for the last two sessions that the  
Report of the Committee of Defections  
should be discussed in the House. Perhaps  
because the Government thinks that defec-  
tions are in its favour, it need not bring this  
report before the House. I would again  
submit that this report, which is a un-  
animous report, must be discussed in Parli-  
ament so that some action could be taken on  
it ; otherwise, they are going to finish dem-  
ocracy itself.

श्री शिवचन्द्र झा (मधुबनी) : राष्ट्रपति  
के प्रतिभाषण में कहा गया है कि प्रिवीपसिस  
को समाप्त करने के लिए सरकार एक विशेषक